

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 21**  
**(IB)-904(PB)/2018**

**IN THE MATTER OF:**

State Bank of India	...	Applicant/Petitioner
Vs		
Surya Pharmaceutical Ltd	...	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016(Liq.).**

**Order delivered on 22.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Liquidator	:	Mr. V. Aravind Adv.
For Canara Bank	:	Ms. Anju Jain, Adv Hitesh Sachar, Adv Surender for Applicant Canara Bank in IA 2840/2023

**ORDER**

Ld. Counsel Mr. V. Aravind for the Liquidator appeared and stated that he had filed an application for exclusion of time, which is pending scrutiny before the Registry and sought time to get it cleared and listed before this Bench.

At his request, list the matter **on 03.06.2024.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**